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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 31 (RE-2005) / 2004-2009
NEW DELHI, DATED 19th October, 2005

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with paragraph 1.3 of the Foreign Trade Policy, 2004-09 as amended from time to time, the Central Government hereby makes the following amendments:

1. The Paragraph of Para 2.17 will be amended to read as follows:

“Import of second hand capital goods, including refurbished/ re-conditioned spares shall be allowed freely. However, second hand personal computers/laptops, photocopier machines, air conditioners, diesel generating sets will only be allowed against a license issued in this behalf.”

This issues in public interest.

(K.T. Chacko)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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